

Notification No.11/2007-Customs (N.T.), dated the 15<sup>th</sup> February 2007

In exercise of the powers conferred by clause (aa) of Sub-section (1) read with Sub-section (2) of Section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/1997-Customs (N.T.), G.S.R.193(E) dated the 2nd April, 1997, namely:-

In the Table to the said notification, against the serial number 12, in column (3), after item (x) and corresponding entry in column (4), the following item in column (3) and corresponding entry in column (4) shall be inserted, namely:-

(3)	(4)
"(xi) Loni, District Ghaziabad	"Unloading of imported goods and loading of export goods".

F.No.434/07/2006-Cus.IV

(Anupam Prakash)  
Under Secretary to the Government of India

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3(i) vide notification No.G.S.R.193(E), dated the 2nd April, 1997 and was last amended vide number G.S.R. No.192(E), dated the 31st March, 2006.